

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3737
ANSWERED ON 23rd MARCH, 2023**

ROAD PROJECTS UNDER PM GATI SHAKTI NMP

**†3737. SHRIMATI RITI PATHAK:
SHRI AJAY KUMAR MANDAL:
SHRI RAMESH CHANDER KAUSHIK:
SHRIMATI GEETA KORA:
SHRI SUNIL KUMAR PINTU:
SHRIMATI NAVNEET RAVI RANA:
SHRI JUGAL KISHORE SHARMA:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the details of the road projects approved for strengthening connectivity through various modes of transport under PM Gati Shakti-National Master Plan (NMP) in the States/Union Territories (UTs) of Jharkhand, Bihar, Maharashtra, Jammu and Kashmir, Madhya Pradesh and Haryana;

(b) the funds allocated and utilised for the purpose in the said States, project-wise;

(c) the present status of road connectivity in various States/UTs of the country, particularly in the said States/UTs;

(d) whether it is a fact that road accidents and resultant deaths are increasing despite the measures taken by the Union and State Governments;

(e) if so, whether any study has been conducted in the recent past to reduce the accident rate across the country and if so, the details thereof; and

(f) the steps taken by the Government in this regard including the steps taken under Pradhan Mantri Sadak Suraksha Yojana?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The Ministry is primarily responsible for development and maintenance of National Highways (NHs). All the NHs development projects of the Ministry are planned in line with PM GatiShakti National Master Plan (NMP) Principles.

Details of NHs Projects awarded during the last year and the current year for the States / Union Territories (UTs) of Jharkhand, Bihar, Maharashtra, Jammu and Kashmir, Madhya Pradesh and Haryana are as under: -

Length in Km; Cost in Rs. Crore					
S. No.	State/UT	2021-22		2022-23 (Upto 28.02.2023)	
		Length	Cost	Length	Cost
1	Jharkhand	285	2,569	374	4,867
2	Bihar	707	11,898	242	5,063
3	Maharashtra	1,324	17,715	828	7,979
4	Jammu and Kashmir	287	10,559	104	3,357
5	Madhya Pradesh	805	6,885	612	4,644
6	Haryana	91	2,210	199	4,145

(b) The Ministry does not allocate separate funds for projects under PM GatiShakti NMP. The Ministry also does not allocate funds project-wise.

Details of funds allocated and expenditure incurred / funds released for development of NHs during the last year and the current year for the States / UTs of Jharkhand, Bihar, Maharashtra, Jammu and Kashmir, Madhya Pradesh and Haryana are as under: -

S. No.	State/UT	Amount in Rs. Crore			
		Allocation	Expenditure*	Allocation	Expenditure
		2021-22	2021-22	2022-23	2022-23 (Upto 31.01.2023)
1	Jharkhand	350	355	300	245
2	Bihar	2,542	2,476	1,520	1,277
3	Maharashtra	6,099	6,145	4,525	3,454
4	Jammu and Kashmir	90	68	390	74
5	Madhya Pradesh	1,306	1,255	652	572
6	Haryana	110	96	100	59

*Expenditure in some States was in excess against their allocation, however total expenditure in the country was well within the Ministry's overall Budgetary allocation available.

- Apart from above, National Highways Authority of India (NHAI) & National Highways and Infrastructure Development Corporation Ltd. (NHIDCL) have also incurred expenditure on development of NHs entrusted with them for the above States / UTs.

(c) The length of NHs constructed in various States and UTs during 2021-22 and 2022-23 (upto February, 2023) are 10,457 Km and 8,064 Km respectively. Details of NHs length constructed during the last year and the current year for the States / UTs of Jharkhand, Bihar, Maharashtra, Jammu and Kashmir, Madhya Pradesh and Haryana are as under: -

S. No.	State/UT	NHs Length Constructed (in Km)	
		2021-22	2022-23 (Upto 28.02.2023)
1	Jharkhand	298	183
2	Bihar	576	393
3	Maharashtra	1,534	961
4	Jammu and Kashmir	263	166
5	Madhya Pradesh	871	530
6	Haryana	290	205

(d) to (f) As per the data received from police department of all States/UTs, the total number of road accidents and persons killed on all roads in the country during the calendar years 2018 to 2021 are as under: -

Year	Total No. of Road Accidents	Total No. of Fatalities
2018	4,67,044	1,51,417
2019	4,49,002	1,51,113
2020	3,66,138	1,31,714
2021	4,12,432	1,53,972

The analysis of road accident data from the States/UTs reveals that road accidents are multi-causal and are the result of interplay of various factors which can broadly be categorized into human error, Road condition/environment and vehicular condition.

The Ministry has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care.

NHAI has envisaged a cashless treatment facility on all four arms of Golden Quadrilateral stretch i.e., Delhi-Mumbai, Mumbai-Chennai, Chennai-Kolkata and Kolkata-Delhi to provide Hospitalization Insurance cover to the immediate road Accident Victims (including Drivers, Passengers, Pedestrians/Cyclist). The proposed scheme is to take care of the immediate needs of the hospitalization of the victims for the first 48 hours from the time of hospitalization or providing necessary treatment up to a cost of Rs. 30,000/-, whichever occurs earlier.

Details of various initiatives taken by the Ministry to address road safety issues are annexed.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (d) to (f) OF LOK SABHA UNSTARRED QUESTION NO. 3737 FOR ANSWER ON 23.03.2023 ASKED BY SHRIMATI RITI PATHAK, SHRI AJAY KUMAR MANDAL, SHRI RAMESH CHANDER KAUSHIK, SHRIMATI GEETA KORA, SHRI SUNIL KUMAR PINTU, SHRIMATI NAVNEET RAVI RANA AND SHRI JUGAL KISHORE SHARMA REGARDING ROAD PROJECTS UNDER PM GATI SHAKTI NMP

Details of various initiatives taken by the Ministry to address road safety issues: -

(1) Education:

- i. To create effective public awareness about road safety, Ministry undertakes various publicity measures and awareness campaigns through social media, electronic media and print media. Further, Ministry implements a scheme to provide financial assistance to various agencies for administering Road Safety Advocacy.**
- ii. Observance of National Road Safety Month/Week every year for spreading awareness and strengthening road safety.**
- iii. A Certification Course for Road Safety Auditor has been mandated for technical officers of all road owning agencies under the Ministry up to the level of Superintending Engineer or equivalent.**
- iv. To impart driving training, Ministry has been implementing a scheme for setting up of Institute of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at state/district level across the Country.**

(2) Engineering (both of Roads and vehicles)

2.1. Road Engineering:

- i. Road safety has been made an integral part of road design at planning stage. Road Safety Audit (RSA) of all highway projects has been made mandatory at all stages.**
- ii. Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/ experts at all stages i.e., design, construction, operation and maintenance etc.**
- iii. High priority to identification and rectification of black spots /accident spots on NHs.**
- iv. Road Safety Officer (RSO) has been designated at each Regional Office of road owning agencies under the Ministry to look after RSA, blackspot rectification and other road safety related works.**
- v. Five stretches of NH having higher number of accidents/blackspots are being developed as Model Safe Roads under each regional office of all road owning agencies under the Ministry.**
- vi. Five project stretches under construction are being developed as Model Safe Construction Zones under each regional office of all road owning agencies under the Ministry.**
- vii. The electronic Detailed Accident Report (e-DAR) Project has been initiated to establish a central repository for reporting, management and analysis of road accidents data across the Country.**
- viii. Ministry and Indian Roads Congress (IRC) have issued various codes and guidelines, time to time, to implement various road safety measures so as to minimize accidents on NHs.**

2.2 Vehicle Engineering:

- i. The Ministry has notified regarding mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver.**

- ii. **The Ministry, vide notification dated 15th February, 2022, has prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. Further, it specifies use of a safety harness, crash helmet and restricts speed to 40kmph.**
- iii. **The Ministry has notified the mandatory fitment of following listed safety technologies from 01st July 2019: -**

For M1 category vehicles: -

- a. **Seat Belt Reminder (SBR) for driver and co-driver.**
- b. **Manual Override for central locking system.**
- c. **Over speed warning system.**

For all M and N category vehicles: -

- a. **Reverse Parking Alert System.**
- iv. **The Ministry has mandated Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for carrying goods which may also carry persons in addition to goods, subject to conditions stipulated in BIS standards] categories.**
- v. **The Ministry has mandated approval of vehicles for protection of occupants in the event of an Offset Frontal Collision, for requirements for behavior of steering mechanism of the vehicle in a Head-on collision, Protection of Occupants in the event of Lateral Collision and for approval of vehicles with regard to protection of pedestrians and other vulnerable road users in the event of a collision with a motor vehicle.**
- vi. **The Ministry has mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.**

- vii. The Ministry has mandated compliance of the fully built buses (with a seating capacity of 22 passengers or above, excluding driver), manufactured on and after 1st April 2019, with the requirements of Fire Detection, Alarm and Suppression system. Further, compliance of type III buses of category M3 and school buses with fire alarm and protection system in occupant compartment has also been mandated, on and after 26th January 2023.**
- viii. The Ministry has prescribed the format in which vehicle manufacturers issue the Road Worthiness Certification for registering motor vehicles.**
- ix. Scheme for setting up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.**
- x. The Ministry, vide Notification GSR 652 (E) dated 23rd September, 2021, published the rules for recognition, regulation and control of Automated Testing Stations.**
- xi. Notification, vide GSR 272(E) dated 05th April. 2022, provides for mandatory fitness of vehicles only through an Automated Testing Stations. It mandates the fitness check of Heavy Goods Vehicles/Heavy Passenger Motor Vehicles only through automated testing stations with effect from 01st April 2023 onwards, and for Medium Goods Vehicles/Medium Passenger Motor Vehicles and Light Motor vehicles (Transport) with effect from 01st June 2024 onwards.**
- xii. The Ministry has formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out older, unfit polluting vehicles.**

(3) Enforcement:

- i. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring**

compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology.

- ii. The Ministry has issued notification G.S.R. 575(E) dated 11th August, 2021 for Electronic Monitoring and Enforcement of Road Safety. The rules specify the detailed provisions for placement of electronic enforcement devices (speed camera, closed-circuit television camera, speed gun, body wearable camera, dashboard camera, Automatic Number Plate Recognition (ANPR), weigh in machine (WIM) and any such other technology specified by the State Government).**

(4) Emergency Care:

- i. The Ministry has published rules vide GSR 594(E) dated 29.09.2020 for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or nonmedical care or assistance at the scene of an accident to the victim or transports such victim to the hospital.**
- ii. The Ministry vide notification dated 25th February, 2022 has enhanced compensation of victims of Hit and Run motor accidents (from Rs. 12,500 to Rs. 50,000 for grievous hurt and from Rs. 25,000 to Rs. 2,00,000 for death).**
- iii. NHAI has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridor of National Highways.**
